

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-148(PB)/2018

IN THE MATTER OF:

Grass Valley India Pvt. Ltd.

.... Applicant/Petitioner

Vs.

First India News International Pvt. Ltd.

..... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant :

For the Respondent : Ms. Sandhya Kohli, Advocate

ORDER

Notice to show cause to the respondent returnable on 22.02.2018 be issued as to why the petition be not admitted triggering the insolvency process.

Permission granted to send the notices through email as well, on the address as given in the master data of the respondent company.

Process dasti.

List for further consideration on 22.02.2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)